

**Claims of Absconders Applying For Swatantrata Sainik Samman Pension**

12. SHRIMATI GEETA MUKHERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what are the present guidelines for certifying the claims of absconders applying for Swatantrata Sainik Samman Pension ;

(b) if an applicant for the pension dies before the case is sanctioned whether the widow can get the widows pension if the husband's case proves sound ; and

(c) if the answer to (b) is in the negative, whether Government propose to change the guidelines in view of the fact that a very large number of applications remain pending for a very long period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Under the Freedom Fighters' Pension Scheme 1972, a freedom fighters claiming underground suffering against arrest warrant was required to produce documentary evidence from official records such as court document or executive orders proclaiming him an offender etc. A relaxation in this regard was made under the Swatantrata Sainik Samman Pension Scheme effective from 1.8.80 to the extent that in case the official records are not available, a freedom fighter may furnish a certificate from the personal knowledge of a prominent freedom fighter who himself has undergone imprisonment for not less than 5 years. In view of the various representations received by the Government of India, it has been decided to reduce the minimum period of imprisonment of the 'certifying freedom fighter' from 5 years to 2 years. Certificates issued by competent certifiers are however acceptable only if the area of operation i.e. district of the certifier and the applicant during the freedom struggle was the same.

(b) Yes, Sir.

(c) Does not arise.

**India's Performance in Cricket**

13. SHRI KAMAL NATH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether India's performance in Cricket against England in the last series has exposed the need for better selection, better training and above all ensuring better team spirit during the games;

(b) if so, whether Government have taken up the matter with Cricket Control Board; and

(c) the other effective steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) The Indian cricket team, consisting mainly of the same players who played in the different Test matches and one-day internationals against the English cricket team in the winter of 1984-85, has recently won the World Championship of Cricket beating the English, Australian, Newzealand and Pakistan teams. It would not be appropriate, therefore, to ascribe the loss of the Test and one-day international series against England, in the winter of 1984-85, to deficiencies in selection and training or team spirit.

(b) and (c). Do not arise.

**Violation of Border Rules by Bangladeshis**

14. SHRI PRIYA RANJAN DAS MUNSHI :

SHRI AMAR ROYPRADHAN: SHRIMATI JAYANTI PATNAIK : Will the Minister of HOME AFFAIRS be pleased to state :